



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Notary Section) Civil Secretariat
Srinagar/Jammu.

Notification,
Srinagar, the 22nd July, 2019.

SRO 463. – Whereas, the Government of Jammu and Kashmir commenced the process for appointing Public Notaries under section 3 of the Notaries Act, 1952 for various territorial jurisdictions in Kashmir/Ladakh Division;

Whereas, the candidates listed at Annexure to this notification have qualified the interview for appointment as Public Notaries and the Competent Authority has accepted the applications of the said candidates for their appointment as Public Notary for the territorial jurisdiction shown against each as recommended by the Interview Board;

Whereas, in pursuance of clause (b) of rule 6 of the Notaries Rules, 1956, the name of the said applicants were published in the Government Gazette vide notification dated 4th of July, 2019 for seeking objections within a period of 7 days;

Whereas, no objections have been received against any applicant till date.

Now, therefore, in exercise of the powers conferred section 3 of the Notary Act, 1952 read with sub-rule (4) of rule 8 of the Notaries Rules, 1956, the applicants listed at Annexure to this notification are appointed as Notaries for the jurisdiction shown against each with immediate effect.

By Order of the Government of Jammu and Kashmir

Sd/-

(Achal Sethi)

Secretary to Government.

No: LD (Notary) 2013/Interview.

Dated: 22 – 07 – 2019.

Copy to the:-

1. Registrar General, J&K High Court, Srinagar.
2. Principal Districts and Sessions Judge, _____.
3. Director Litigation, Kashmir.
4. Director Information, J&K Srinagar. He is requested kindly to get this notification published in two leading news papers (one English and one Urdu) at Srinagar and Jammu respectively.
5. Private Secretary to the Hon'ble Advisor (KS) for information of the Hon'ble Advisor.
6. Private Secretary to the Chief Secretary for information of the Chief Secretary.

